

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P.9(ND)/2013

IN THE MATTER OF:

Sh. Lokesh Anand

.... Applicant/petitioner

Vs.

M/s. On-Dot Courier and Cargo Ltd. & Ors. Respondents

Order under Section 397/398 of the Companies Act

Order delivered on 12.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. DEEPA KRISHAN,

Hon'ble Member(Technical)

For the Applicant/petitioner : Mr. Diggaj Pathak, Ms. Shweta Sharma,
Advocates

For the Respondent : Ms. Vasudha Sen, Ms. Rishika Raha,
Advocates

ORDER

C.A. No. 31(PB)/2017

The record concerning detail of the transaction as disclosed in paragraph-5 of the Application shall be produced by the respondent and the same be kept ready for the perusal of the bench during the course of arguments.

List the matter for arguments on 12th October, 2017.

— Sd —

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

— Sd —

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

12.09.2017
V.Sethi